



3. State Of Rajasthan, Through Secretary, Department Of Finance, Govt. Of Rajasthan, Secretariat, Jaipur, Rajasthan.
4. The Director, Directorate Of Pension Department, Government Of Rajasthan, Jyoti Nagar, Lalkothi, Jaipur, Rajasthan.
5. State Of Rajasthan, Through Secretary, Department Of Personnel And Training, Govt. Of Rajasthan, Secretariat, Jaipur, Rajasthan.
6. State Of Rajasthan, Through Principal Secretary, Water Resources Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
7. The Chief Engineer (Administration), Public Health And Engineering Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
8. The Director, Animal Husbandry Department, Govt. Of Rajasthan, Secretariat, Jaipur, Rajasthan.
9. The Director, Ayurved Department, Ashok Marg, Lohagal Road, Savitri College Circle, Govt. Of Rajasthan, Ajmer, Rajasthan.
10. State Of Rajasthan, Through Secretary, Revenue Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
11. State Of Rajasthan, Through Secretary, Department Of College Education, Govt. Of Rajasthan, Secretariat, Jaipur, Rajasthan.
12. State Of Rajasthan, Through Secretary, Department Of Medical And Health, Govt. Of Rajasthan, Jaipur, Rajasthan.
13. State Of Rajasthan, Through Principal Secretary, Department Of Education, Govt. Of Rajasthan, Secretariat, Jaipur, Rajasthan.
14. State Of Rajasthan, Through Secretary, Panchayati Raj And Rural Development Department, Govt. Of Rajasthan, Secretariat, Jaipur, Rajasthan.
15. State Of Rajasthan, Through Secretary, Labour, Factory And Boiler Inspection Department, Govt. Of Rajasthan, Secretariat, Jaipur, Rajasthan.
16. The Commissioner, College And Higher Education, Jaipur, Rajasthan.
17. The Director, Elementary Education, Bikaner, Rajasthan.
18. The Director, Secondary Education, Bikaner, Rajasthan.
19. The Director, Department Of Treasuries And Accounts, Govt. Of Rajasthan, Jaipur, Rajasthan.
20. The Chairman, Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur, Govt. Of Rajasthan, Rajasthan.
21. The Managing Director, Jodhpur Vidhyut Vitran Nigam Limited, Jodhpur, Govt. Of Rajasthan, Rajasthan.





22. The Managing Director, Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Govt. Of Rajasthan, Rajasthan.
23. The Director (Administration), Department Of Medical And Health, Jaipur, Govt. Of Rajasthan, Rajasthan.
24. The Commissioner, Commercial Taxes Department, Govt. Of Rajasthan, Jodhpur, Rajasthan.
25. The Director, Directorate Of Economics And Statistics Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
26. The Chief Engineer, Indra Gandhi Nahar Pariyojana, Bikaner, Govt. Of Rajasthan, Jaipur, Rajasthan.
27. The Law Secretary, Department Of Law And Justice, Govt. Of Rajasthan, Jaipur, Rajasthan.
28. The Director, Local Self Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
29. The Commissioner, Settlement Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
30. The Director, Mines And Geology Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
31. The Registrar, Agriculture University, Jodhpur.
32. The Superintendent Of Jail, Jodhpur, Govt. Of Rajasthan, Rajasthan.
33. The Commissioner, Excise Department, Govt. Of Rajasthan, Udaipur, Rajasthan.
34. The Commissioner, Agriculture Department, Govt. Of Rajasthan, Jaipur, Rajasthan.
35. The Director General Of Police, Govt. Of Rajasthan, Jaipur, Rajasthan.

-----Respondents

For Petitioner(s) : Mr. Surendra Singh Choudhary

JUSTICE DINESH MEHTA

Order

19/03/2024

1. The present joint writ petition seeking to grant annual grade increment due on 1st July after their retirement has been filed by as many as 101 petitioners. On perusal of the cause title, this Court finds that these 101 petitioners hail not only from different Districts of the State (Jodhpur, Nagaur, Alwar, Jaipur, Banswara)



but also from other States, i.e. in Uttar Pradesh and Haryana and they have retired after serving different departments of the State.

2. A further look at the paper book shows that one *Vakalatnama* along with a list of 101 petitioners has been enclosed.

3. This Court is unable to comprehend as to how a joint petition of such nature can be filed. The memo of petition does not contain any particular as to which petitioner had served which department and when he retired.

4. That apart, how these 101 persons scattered in different parts of the State/Country have converged in the office of learned counsel for the petitioners and have signed on printout of one list and authorized petitioner No.1 to file and swear affidavit, is a question to be probed.

5. A cursory look at the *Vakalatnama* filed with the writ petition shows that most of the signatures have been inscribed in seemingly similar handwriting, with the same pen and hand.

6. The Registrar (Judicial) is directed to initiate an enquiry into the matter by calling all the petitioners and ascertain as to whether the signatures on the *Vakalatnama* have been inscribed by the petitioners themselves.

7. All the petitioners are directed to appear on 15.04.2024, before the Registrar (Judicial) during the Court hours. Mr. Choudhary, learned counsel to inform all the petitioners, to come with proof of their identities.

8. The Registrar (Judicial) is directed to obtain signatures of all the petitioners on a separate sheet, without showing them the



signatures already present on the *Vakalatnama* enclosed with the writ petition and furnish his report on prima-facie appearance.

9. At this juncture, Mr. Surendra Singh Choudhary, learned counsel for the petitioners sought permission to withdraw the present writ petition, which this Court flatly refused. This practice has become the new normal where joint petitions are being filed with one *Vakalatnama* while appending the forged signatures of petitioners.

10. List this case on 23.04.2024, along with the enquiry report as directed hereinabove.

(DINESH MEHTA),J

385-akansha/-